

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1306/2017

(Arising out of impugned final judgment and order dated 10-08-2016 in SA No.1231/1991 passed by the High Court of Judicature at Allahabad)

SHREE KANT

Petitioner(s)

VERSUS

GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Date : 08-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Manita Verma, Adv.
Ms. Sarvshree, Adv.
Mr. Shobhit Dvivedi, Adv.
Mr. Devashish Bharuka, AOR(NP)

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The mother of the Advocate-on-Record for the petitioner is stated to be hospitalised.

Post the matter after two weeks.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)